

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 8 MAR 1995

APPLICATION NO: 1871/94, and 1981 and 1982 of 1994.

APPLICANTS:- Sri.R.Sarangapani and two others.,

V/S.

RESPONDENTS:- The General Manager, Bangalore Telecom Dist.,  
Bangalore and another.

To

1. Sri.K.V.Suryanarayanaiah, Advocate,  
No.HL-587, Fort, Krishnarajapuram,  
Bangalore-560 036.
2. Sri.M.Vasudeva Rao,  
Additional Central Govt.Standing Counsel,  
High Court Building, Bangalore-560 001.

Revd copy  
10/3/95

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 21-02-1995.

Issued on  
8/3/95  
DR

9c

  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NOS.1871/94 AND 1981 & 1982/94

TUESDAY, THE TWENTY FIRST DAY OF FEBRUARY, 1995

SHRI V.RAMAKRISHNAN, MEMBER (A)  
SHRI A.N.VUJJANARADHYA, MEMBER (J)

1. R.Sarangapani,  
S/o Late T.G.Rangarao,  
Aged 49 years,  
Technician, O/o the DET, WWP,  
179, I Main Road,  
Geshadripuram,  
Bangalore.

2. T.Kondappa,  
S/o Late K.Thayappa,  
aged 50 years, Technician,  
O/o the General Manager, CACT,  
Doorvaninagar, Bangalore-16.

3. Deenadayalam,  
S/o Late Ethirajulunaidu,  
aged 48 years, Technician,  
O/o the Director, Quality Assurance,  
Doorvaninagar, Bangalore-16. ....Applicants

By advocate Shri K.V.Suryanarayanaiah.

Versus

1. The General Manager,  
Bangalore Telecom District,  
Bangalore-560 009.

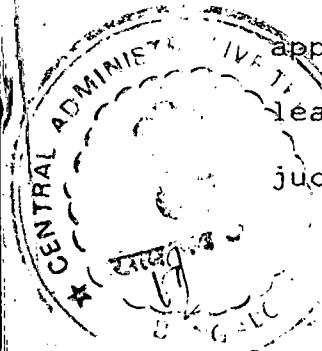
2. Union of India by Secretary  
to Department of Telecommunications,  
New Delhi. ....Respondents

By A.C.G.S.C. Shri M.V.Rao

O R D E R  
Shri V.Ramakrishnan, Member (A)

We have heard Shri K.V.suryanarayanaiah for the  
applicants and Shri M.V.Rao for the respondents. The  
learned counsel for the applicant submits that our  
judgement in OA 920/94 decided on 27th January, 95 and OA

Contd...2.



106/95 decided on 16th January, 95 squarely apply to the present case and the applicants herein are entitled to the same relief. Shri M.V.Rao who files reply today takes the contention that the benefit will be available only to the direct recruits and not to promotees. He, however, ~~agrees~~ <sup>or</sup> ~~agrees~~ <sup>or</sup> <sup>Copy of OA</sup> <sup>1</sup> ~~is identical~~ <sup>is identical</sup> ~~are excluded~~ to those in OA 920/94 and OA 106/95.

2. We find that this matter has already been considered by us in OA 920/94 and in consonance with the decision of Ernakulam Bench of this Tribunal in OA101/92 decided on 15.10.92 we had held in that OA that the department's action in denying the benefit to the promotees is unjustified and unreasonable. Following our earlier decision in OA 920/94 referred to supra, we direct that the benefit should be extended to the present applicants also, who are promotees and the training period will be treated as duty for the purpose of increment notionally and the actual financial benefit will be available to them from 31.10.93 i.e. one year prior to filing of these applications. The department will extend the benefit flowing from this order within two months from the date of receipt of a copy of this order.

3. We would also like to refer in this connection to the observations made by this Tribunal in para 4 of the judgement dated 16.1.95 in OA 106/95, where, there was a direction that the department should issue similar order in all such cases which are to be regulated in terms of

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(P) ~~Yester~~'s order. We hope, that the department will comply with the direction without further delay.

4. With the above directions/observations, these applications are finally disposed of. No cost.

Sd/-

21/2/43

(A.N.VUJJANARADHYA)

MEMBER(J)

Sd/-

N/

(V.RAMAKRISHNAN)

MEMBER(A)



TRUE COPY  
21/2/43  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore